

THE CONSUMER PROTECTION (AMENDMENT) ACT, 1991

ACT NO. 34 OF 1991

[16th August, 1991.]

An Act to amend the Consumer Protection Act, 1986.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Consumer Protection (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on the 15th day of June, 1991.

2. [Amendment of section 14.] *Rep. by the Repealing and Amending Act, 2001 (30 of 2001), s. 2 and the First Schedule (w.e.f. 3-9-2001).*

3. [Insertion of new section 18A.] *Rep. by s. 2, ibid. (w.e.f. 3-9-2001).*

4. [Insertion of new section 29A.] *Rep. by s. 2, ibid. (w.e.f. 3-9-2001).*

5. Validation of certain orders, etc.—Notwithstanding anything contained in any law or any judgment, decree or order of any court, tribunal or other authority, any order made by the District Forum of the State Commission under the principal Act, which would have been validly made if the amendments made to the principal Act by this Act were in force on the date of such order, shall be deemed to have been validly made as if the amendments made to the principal Act by this Act were in force at all material times when such order was made.

6. Repeal and saving.—(1) The Consumer Protection (Amendment) Ordinance 1991 (ord. 6 of 1991), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.